



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष २, अंक १३(२)]

गुरुवार, मार्च १०, २०१६/फाल्गुन २०, शके १९३७

[ पृष्ठे ३, किंमत : रुपये २७.००

असाधारण क्रमांक १६

### प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Contract Labour (Regulation and Abolition) (Maharashtra Amendment) Bill, 2016 (L. A. Bill No. II of 2016), introduced in the Maharashtra Legislative Assembly on the 10th March 2016, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

P. H. MALI,  
Secretary (Legislation) to Government,  
Law and Judiciary Department.

### L. A. BILL No. II OF 2016.

#### A BILL

*further to amend the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Maharashtra.*

WHEREAS it is expedient further to amend the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Maharashtra, for the purposes hereinafter appearing ; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Contract Labour (Regulation and Abolition) (Maharashtra Amendment) Act, 2016. Short title.

2. In section 1 of the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Maharashtra, in sub-section (4),—

(a) in clause (a), for the words “twenty or more workmen” the words “fifty or more workmen” shall be substituted ;

(b) in clause (b), for the words “twenty or more workmen” the words “fifty or more workmen” shall be substituted ;

(c) in the proviso, for the words “less than twenty” the words “less than fifty” shall be substituted.

## STATEMENT OF OBJECTS AND REASONS.

The Contract Labour (Regulation and Abolition) Act, 1970 (37 of 1970), regulates the employment of contract labours in certain establishments and provides for its abolition in certain circumstances and for matters connected therewith. sub-section (4) of section 1 of the said Act provides that the provisions of the said Act shall apply,—

(a) to every establishment in which twenty or more workmen are employed or were employed on any day of the preceding twelve months as contract labour ;

(b) to every contractor who employs or who employed on any day of the preceding twelve months twenty or more workmen :

Provided that, the appropriate Government may, after giving not less than two months' notice of its intention so to do, by notification in the *Official Gazette*, apply the provisions of this Act to any establishment or contractor employing such number of workmen less than twenty as may be specified in the notification.

2. However, in the present era of globalization, liberalization and competition, it has become necessary,—

(i) to increase the employment generation rate in pace with industrial growth by providing more opportunity of employment ; and

(ii) to minimize and simplify the Government intervention and the procedure in conduct of business of micro, small and medium industries ; and

(iii) to facilitate employers of tiny and small units and small contractors to execute the petty contracts expeditiously.

The Government, therefore, considers it expedient to amend clauses (a) and (b) of sub-section (4) of section 1 of the Contract Labour (Regulation and Abolition) Act, 1970 (37 of 1970), in its application to the State of Maharashtra, and the proviso to said sub-section (4) so as to increase the number of workmen as contract labours from twenty to fifty, suitably.

3. The Bill seeks to achieve the above objectives.

Mumbai,

Dated the 25th February 2016.

PRAKASH MEHTA,

Minister for Labour.